

### Expansion of Kalpakkam Nuclear Reactor

1580. SHRI M. RAM GOPAL REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether Government are considering to expand the nuclear reactor at Kalpakkam; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) No, Sir.

(b) Does not arise.

### Supply of Sandal Wood Oil to the State Owned Karnataka Soaps and .. Detergents ..

1581. SHRI G. Y. KRISHNAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the State Government of Karnataka has approached the Central Government for ensuring regular and smooth supply of raw material, sandal wood oil, to the State-owned Karnataka Soaps and Detergents; and

(b) if so, the reaction of the Central Government thereon?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a) In order to ensure adequate availability of sandal wood for its oil distillation units, the Government of Karnataka approached the Central Government for continuing the ban on the export of sandalwood.

(b) The export of sandalwood continues to be banned.

### Modernisation of the Exporting Units

1582. SHRI G. Y. KRISHNAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Central Government are encouraging to help modernisation of the exporting units including those in small scale sectors; and

(b) if so, the details regarding the incentives and other facilities extended by Government in this regard?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI):

(a) Yes, Sir.

(b) Apart from the various facilities set-out in the Import Policy Statement 1981-82, with a view to update technology for export production so that international standards of quality, design and performance are met by Indian exporters including small scale sector units, the following additional facilities are being made available:—

(i) Applications for technology imports which involve only lump-sum payment of royalty are considered more liberally.

(ii) Permissible royalty rates for export sales are allowed to be higher vis-a-vis domestic sales and existing procedures for permitting such imports have been decentralised and streamlined.

(iii) Under the Technical Development Fund Scheme also Government seek to promote modernisation, technology upgradation, enhancement of export capabilities, quality control, rationalisation of product mix and fuller utilisation of capacity of existing industrial units and improvement in export capability. This Scheme introduced in March, 1976 is available to all existing industries and covers import of both hardware and software.

### Theft of Coal and Limestone by Bangladesh Nationals

1583. SHRI SONTOSH MOHAN DEV:

SHRI CHINGWANG KONYAK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether North-Eastern region delegation met him and discussed the

question of inter-State and inter-district boundaries and also the question of theft of coal and limestone by the nationals of Bangladesh from this region; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) No such delegation has met the Home Minister.

(b) Does not arise.

#### Action against Sick Industrial Units

1584. SHRI E. BALANANDAN: Will the Minister of INDUSTRY be pleased to state:

(a) the total number of sick industrial units in the country;

(b) steps taken by Government on the allegations/reports against the mismanagements, misappropriation of public money by the managements of the sick units; and

(c) State-wise details of such units?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI):

(a) Government do not maintain statistical data on sick industries. The Reserve Bank of India, however, collect data on sick units financed by Commercial Banks as per the definition of sickness adopted by it. Provisional data for 31st December, 1980 as furnished by the Reserve Bank of India is given below:—

	No. of sick industrial units as on 31-12-1980
1. Small Scale industrial units . . . . .	23,255
2. Others (Medium and Large units ) . . . . .	1,401
TOTAL :	24,656

(b) Where there are allegations of deliberate mismanagement of misappropriation of public money by management of companies owning industrial undertakings, necessary action is taken by the Department of Company Affairs under the provisions of the Companies Act, 1956 wherever the undertakings are incorporated under that Act. Where the undertakings are not considered viable, Commercial Banks and financial institutions also initiate action for recovery of their dues, including filing of suits against the management who normally stand guarantee to the advances. In certain cases, where the provisions of the Industries (Deve-

lopment and Regulation) Act, 1951 are attracted, action is taken under that enactment. Section 18AA (1) (b) of the Act provides that the Central Government may take over the management of the whole or any part of an industrial undertaking, if it is satisfied, that the persons incharge of such industrial undertaking have, by reckless investment or creation of encumbrances on the assets of the industrial undertaking, or by diversion of funds, brought about a situation which is likely to affect the production of articles manufactured or produced in the industrial undertaking and that immediate action is necessary to prevent such a situation. The following